

Hon'ble Mr. Justice S.H. Kapadia

Format of Disclosure of Assets
(in terms of the Resolution adopted in the
Full Court Meeting held on May 7, 1997)

Items	Description	Particulars/Value		Remarks
		(A) Self	(B) spouse	
Landed Property	<ul style="list-style-type: none"> • Flat • Building • Other landed Property 	: Tenant-Member in Prachi, Judges Society (Tenant Co-partnership Housing Society) in Mumbai Rupees Twenty lakhs (pro rata cost of construction). : None : None	:Statutory tenancy (inherited) of a tenement in Mumbai, occupied by son and his family Rupees: NIL . : None : None	
Securities and Investments	<ul style="list-style-type: none"> • Shares • Mutual Funds • Fixed Deposits Bonds Debentures • PPF 	:Rupees twenty two lakhs (market value) : Rupees one lakh eighty thousand (cost price) : Rupees three lakh eighty five thousand. : None : None : Rupees twelve lakh fifty thousand.	: Rupees nineteen lakh fifty thousand (market value) : Rupees one lakh fifty thousand (cost price) :Rupees two lakh sixty thousand. : None : None :Rupees nine lakh fifty thousand	
Other assets/ Movables	<ul style="list-style-type: none"> • Jewellery • Vehicles 	: Received at the time of marriage- Rupees one lakh i.e. today's value : None	:Rupees nine lakh fifty thousand (ancestral/ inherited) & Rupees five lakh fifty thousand (acquired/bought) i.e. today's value : None	
Liabilities	<ul style="list-style-type: none"> • Loans • Mortgages • Overdrafts • Unpaid bills • Any other Liabilities 	} None	None	